

No. R (J) 177/2022

High Court of Karnataka
Bengaluru
Dated 10.10.2022

CIRCULAR

In view of the order passed by the Hon'ble Division Bench in MFA No.5455/2017 and connected cases on 28.09.2022, Hon'ble the Acting Chief Justice is pleased to pass the order that, *“Whenever parties wants to withdraw the compensation amount it is necessary that they shall file an application accompanied by an affidavit stating the reasons for withdrawal and mere filing of memo is not maintainable. In case only memo is filed for withdrawal of the compensation amount, the same shall be returned raising the office objection”*.

Hence, the staff working on the Judicial side of all the District Courts in the state as well as the staff working on Judicial side of High Court of Karnataka, Principal Bench at Bengaluru, Dharwad and Kalaburagi Benches are hereby directed to insist the parties to file a necessary application accompanied by an affidavit stating the reasons for withdrawal of compensation amount, whenever they want to withdraw the compensation amount. In case only memo is filed for withdrawal of the compensation amount, then the office to return the same by raising the office objection. Office to follow the above said direction meticulously without fail.

**BY ORDER OF
HON'BLE THE ACTING CHIEF JUSTICE
Sd/-**

**(M. CHANDRASHEKAR REDDY)
REGISTRAR (JUDICIAL)**

To:

1. Additional Registrar General of Dharwad and Kalaburagi Benches.
2. The Joint Registrars/Deputy Registrars of Scrutiny, Pending Branches and Board Branch.
3. The Assistant Registrars/Section Officers of Scrutiny, Pending Branches and Board Branch.
4. The Section Officer, District Judiciary Administration I Branch with a direction to communicate the circular to all the Courts in the state.
5. The Section Officer/Assistant Registrar of Computer Branch.
6. Office Copy.